

Mr. Speaker: As the hon. Member did not get up for making a request that his question should be called, I thought he did not want to put the question.

Babu Ramnarayan Singh: I was waiting for you to call me.

Mr. Speaker: I want to make one position clear. When I called on Question No. 1138, I missed Question No. 1137 altogether. When the hon. Member Shri Bhagwat Jha Azad got up, I was under the misapprehension that he was going to put Question No. 1138. I wish he had drawn my attention then and there.

Shri Bhagwat Jha Azad: I said Question No. 1137. Probably, you misheard it.

Mr. Speaker: I am very sorry for the mistake committed.

YOGA SYSTEM

*1127. **Babu Ramnarayan Singh:** Will the Minister of Education be pleased to state:

(a) whether the attention of Government has been drawn to a newspaper report in a local daily on the 22nd August, 1954 that the Government of U.S.S.R. have decided to introduce the *yoga* system of physical exercises in all their educational institutions; and

(b) if so, whether there have been any correspondence and consultations between the Governments of India and U.S.S.R. in this connection?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): (a) Yes, Sir.

(b) No.

Shri Bhagwat Jha Azad rose—

Mr. Speaker: Our convention is that the Member who puts the question must be given the first chance.

Shri Bhagwat Jha Azad: He did not get up. Therefore, I got up.

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Babu Ramnarayan Singh: May I know whether other countries like the U.S.A. also are interested in this question?

Dr. M. M. Das: It is difficult for me to commit, but as there are several Ramakrishna Mission Ashrams and Vedantic Societies working in America, it may be possible that some American citizens are interested in this *yoga* system.

Babu Ramnarayan Singh: May I know whether our Government are fully aware of the efficacy of this *yoga* system of physical culture, and if so, whether they are really determined to do something for the good of the people by this way?

Dr. M. M. Das: Our Government are fully conscious about the great efficacy of this system. But I request the hon. Member to remember that so far as the Central Government are concerned, they have very little function, in regard to the educational institutions in the States. They can give advice, they can give grants, and they can make requests to the States about different educational matters and schemes, but so far as the machinery for implementation of those requests or advice is concerned, it is in the hands of the State Governments.

Several Hon. Members rose—

Mr. Speaker: Let us go to the next question.

उपराज्यपालों तथा चीफ कमिश्नरों
की शक्तियाँ

*११३५. श्री आर० एस० तिवारी :
क्या राज्य मंत्री यह बताने की कृपा करेंगे
कि :

(क) उपराज्यपालों तथा चीफ कमि-
श्नरों की शक्तियों में क्या अन्तर है ;

(ख) क्या उपराज्यपाल लोक-
प्रिय सरकारों के प्रशासन सम्बन्धी कार्यों
में हस्तक्षेप कर सकते हैं ; और